

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 12.01.2016**

OA No. 291/00810/2015

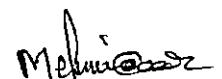
Mr. Virendra Dave, counsel for applicant.

At the very outset learned counsel intends to withdraw the Original Application to enable the applicant to file reply to the impugned charge-sheet dated 07.09.2015 (Annexure A/1). Needless to mention, the competent authority will consider the reply and pass the appropriate orders on it within a period of two months from the date of receipt of the certified copy of this order.

However, it is made clear that in case some prejudicial order is passed then the applicant would be at liberty to avail his appropriate legal remedy or to file fresh OA, as the case may be

The Original Application is accordingly disposed of.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

  
(JUSTICE MEHINDER SINGH SULLAR)  
JUDICIAL MEMBER

Kumawat